

W.P.No.22937 of 2021

N.ANAND VENKATESH, J.

Mr.A.Selvendran takes notice on behalf of respondents 1 to 3. Ms.Subharanjani Ananth, learned Standing Counsel takes notice on behalf of the fourth respondent. The learned counsel for the petitioner shall serve the papers on the learned Standing Counsel appearing on behalf of the fourth respondent.

2. The issue involved in this writ petition is with regard to the challenge made to Sl.No.29(C) of the Prospectus, which provides that 50% of seats in the State Government will be exclusively allotted to in-service candidates and even in the remaining 50% in the Open Category, the in-service candidates are entitled to participate and they will also have the advantage of weightage that is given for doctors from remote / difficult / hilly areas. Therefore, according to the petitioners, the relevant clause completely discriminates the non-service candidates.

3. Learned Government Counsel shall take written instructions and report before this Court. Post this case immediately after admission on **01.11.2021**.

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27.10.2021

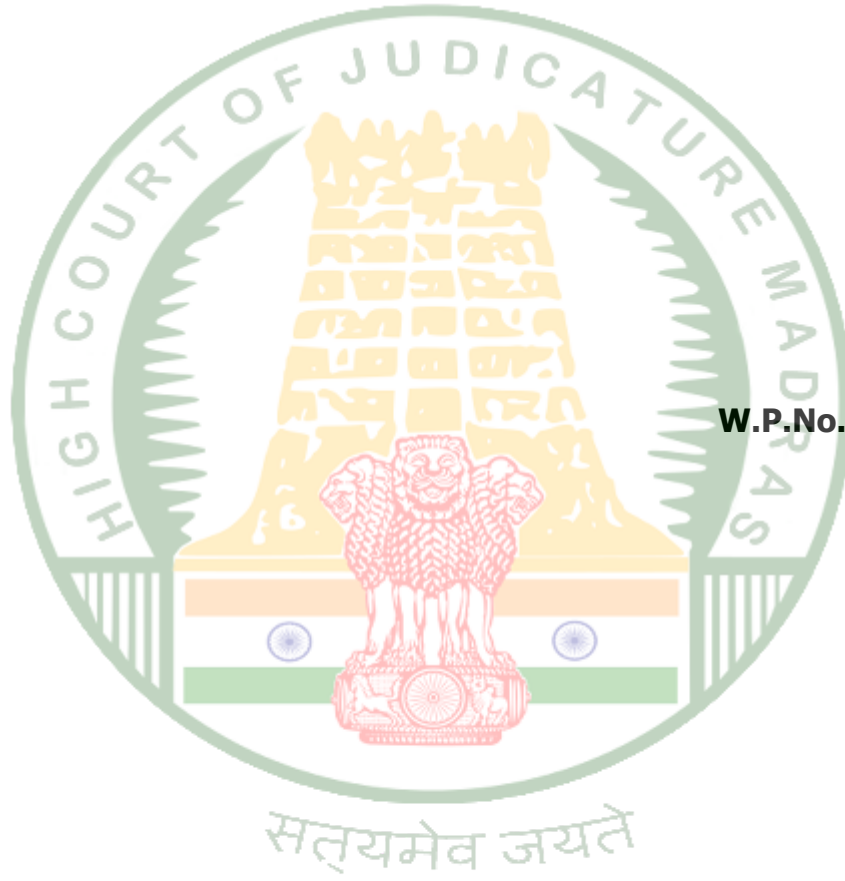
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Note : Issue order copy today (27.10.2021)

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